भारत सरकार वाणिज्य एवं उद्योग मंत्रालय Ministry of Commerce & Industry विदेश व्यापार महानिदेशालय Directorate General of Foreign Trade

Export Cell/निर्यात परकोष्ट

उद्योग भवन, नई दिल्ली-110011

Date: 5th October, 2021

Trade Notice No. 20/2021-22

To

- 1. All Members of the Trade
- 2. All DGFT RAs
- 3. All Custom Authorities

Subject: Procedure and Criteria for submission and approval of applications for export of Syringes (with or without Needles)

Reference is invited to DGFT Notification No. 34/2015-20 dated 04.10.2021 restricting the export of Syringes with or without Needles.

2. The month wise quota for export of Syringes with or without Needles has been fixed as below:

S.No	Description	Month	Available Quota (In No.s)
1.	Syringes with or without Needles	October, 2021	4 Crore
2.		November, 2021	4 Crore
3.		December, 2021	9 Crore
4.		January. 2022	9 Crore

3. Exporters are requested to apply for export license by filing applications online through DGFT's ECOM system for Export authorizations (Non-SCOMET Restricted items) – Please refer **Trade Notice No. 50 dated 18.03.2019**. There is no need to send any hard copy of the application via mail or post.

- 4. Online applications for export of "Syringes with or without Needles" for the above quantities may be applied from 1st to 4th of every month (from November, 2021 till January, 2022). For the month of October, 2021 online applications for export of "Syringes with or without Needles" can be filed between 07.10.2021 and 11.10.2021.
- 5. All the applications received within the stated timeline will be examined as per the Para 2.72 of Handbook of procedures.
- 6. Validity of the export license will be for 1 month only.
- 7. No further revalidation will be granted for the export licenses issued as per this Trade Notice.
- 8. The following eligibility criteria will be applicable for consideration of applications:
 - Documentary proof of manufacturing "Syringes with or without Needles".
 - The documents to be submitted must include the following:
 - Copy of Purchase order/Invoice
 - Undertaking duly signed by the authorized signatory in the company letter head to be submitted by the manufacturer certifying that as on date, all domestic commitments/orders have been fulfilled.
- 9. All the documents must be duly self-attested by the authorized person of the firm.
- 10. All the relevant documents as specified above must be submitted along with the application to verify the eligibility criteria. Incomplete applications will not be considered for any allocation. Any application received through email or submitted outside the timeline specified will not be considered.
- 11. This issues with the approval of Competent Authority.

(S. K. Mohapatra)

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